

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).17665-17666/2019  
(Arising out of impugned final judgment and order dated 15-03-2019  
in CMA No.75983/2018, 12-04-2018 in SB No.1350/2009 passed by the  
High Court Of Judicature At Allahabad, Lucknow Bench)

POORAN CHAND Petitioner(s)

VERSUS

CHANCELLOR & ORS. Respondent(s)

(IA No.117885/2020 - APPLICATION FOR VACATION OF INTERIM ORDER)

Date : 20-01-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN  
HON'BLE MR. JUSTICE R. SUBHASH REDDY  
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s) Ms. Meenakshi Arora, Sr. Adv.  
Ms. Shikha Shrivastava, Adv.  
Ms. Ruchie Shrivastava, Adv.  
Mr. S.K. Singh Kalhans, Adv.  
Ms. Prachi Pratap, Adv.  
Ms. Pallavi Pratap, Adv.  
M/s Pratap And Co., AOR

For Respondent(s) Ms. Neela Gokhale, Adv.  
Ms. Shruti Dixit, Adv.  
Mr. Harshal Gupta, Adv.  
Ms. Kamakshi S. Mehlwal, AOR

R-3 Mr. Vishnu Shankar Jain, AOR

R-4 Mr. S.R. Singh, Sr. Adv.  
Mr. Devvrat, AOR  
Ms. Swati Setia, Adv.  
Mr. Aditya Kr. Dubey, Adv.  
Mr. Subas Ray, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Arguments heard.

Judgment reserved.

(ARJUN BISHT)  
COURT MASTER (SH)

(RENU KAPOOR)  
BRANCH OFFICER